

Recruitment Rules which are being finalised.

(d) The publication of the panels was held up pending approval of the UPSC to the panels. This approval has since been received and the panels have been published on 3-5-79.

#### **Electrification of Villages in Rajasthan during Sixth Five Year Plan**

10006. SHRI S. S. LAL: Will the Minister of ENERGY be pleased to state:

(a) whether State Government of Rajasthan have recently submitted a scheme to the Centre for electrification of villages in the Sixth Five Year Plan period; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). No Scheme/Plan for rural electrification of villages in Rajasthan in the Sixth Five Year Plan period has been submitted by the Rajasthan State Electricity Board recently. However, schemes have been submitted by it to Rural Electrification Corporation for sanction from time to time. These schemes are considered by the Corporation for sanction of loan assistance if they are found to be technically feasible and financially viable subject to the availability of the required funds.

#### **Companies Manufacturing Formulations on Loan Licence Basis for IDPL**

10007. SHRI BIRENDRA PRASAD: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the items and names of the companies who have been asked to manufacture formulations on loan licence basis for IDPL; and

(b) what is the detailed unit break up of material cost, conversion cost, packing cost and packing charges paid to such units?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b) Information is being collected and will be laid on the Table of the House.

#### **Implementation of Condition of Association of Indian Capital deferred by M/s. Pfizer**

10008. SHRI KISHORE LAL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the condition of association of Indian capital which was to be implemented by June, 1975 by Pfizer has been deferred;

(b) whether the company has not executed the export bond although it was assured in the House in 1975 that the bond would be executed and would be effective retrospectively;

(c) what is the value of exports, year-wise on the basis of conditions imposed on Pfizer, in respect of Tetracycline and what are their actual exports of Oxytetracycline and its formulations since the grant of expansion licence to them; and

(d) whether Government propose to take action against the company for non-fulfilment of the conditions of industrial licence and misuse of industrial licence?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BHAUGUNA): (a) Yes, Sir. M/s. Pfizer were allowed time till June, 1978.

(b) The circumstances as to why M/s. Pfizer were not asked to execute an export bond to fulfil the export obligations imposed on the Industrial approvals granted to them for the manufacture of Tetracyclines have been explained in reply to Lok Sabha Unstarred Question No. 3947 answered on 20-3-1979.

(c) The value of exports (year-wise) on the part of M/s. Pfizer on the basis of conditions imposed on the Industrial Licences granted to them